

SCHEUE
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
FIRESTAR DIAMOND INTERNATIONAL PRIVATE
LIMITED- IN LIQUIDATION**

SR. NO.	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	FIRESTAR DIAMOND INTERNATIONAL PVT LTD
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	09/09/2006
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR	ROC-MUMBAI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U51909MH2006PTC164429
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	UNIT NO.23, 3RD FLOOR, TOWER II, WING B, KOHINOOR CITY, KIROL ROAD, OFF LBS MARG, KURLA WEST MUMBAI, MUMBAI CITY MH 400070 IN
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	26/02/2020
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	ORDER DELIVERED ON: 26/02/2020 ORDER UPLOADED ON WEBSITE: 03/03/2020
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	MR. SANTANU T RAY REGISTRATION NO: IBBI/IPA-N00360/2017-2018/11055)
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	AAA INSOLVENCY PROFESSIONALS LLP, A- 301, BSEL TECH PARK, SECTOR 30A, OPP. VASHI RAILWAY STATION-400 705 EMAIL: santanutray@aaainsolvency.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	AAAINSOLVENCY PROFESSIONALS LLP, A-301, BSEL TECH PARK, SECTOR 30A, OPP. VASHI RAILWAY STATION- 400 705 EMAIL: liquidator.firestardiamond@aaainsolvency.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	02/04/2020



Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the

Santanu T Ray

Firestar Diamond International Private Limited on 26/02/2020. (order uploaded on the website of the NCLT on 03/03/2020)

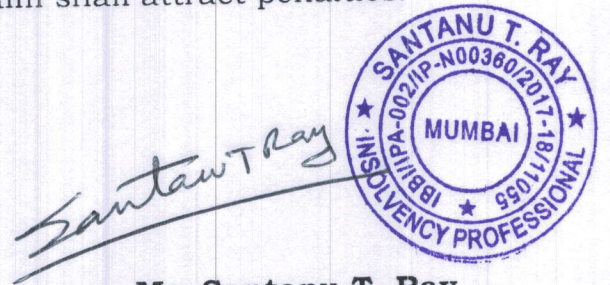
The stakeholders of Firestar Diamond International Private Limited are hereby called upon to submit their claims with proof on or before 02/04/2020, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03/03/2020

Place: Mumbai



Mr. Santanu T. Ray

Insolvency Professional

AAA Insolvency Professionals LLP

Regd No: IBBI/PA-N00360/2017-2018/11055